

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 216/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff period and transmission tariff for 2014-19 tariff period for Neelamangala - Mysore 400kV DIC Transmission Line along with 2x315MVA, 400/220kV ICTs at Mysore Substation (01.05.2006) in Southern Region

Date of Hearing : 2.12.2015

Coram : Shri A.S Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Ltd. (KPTCL) & 14 Others

Parties present : Shri Anshul Garg, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Jasbir Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Shri Sashi Bhushan, PGCIL
Shri J. Mazumder, PGCIL
Shri R. Prasad, PGCIL
Shri Sunil Kumar, PGCIL
Shri S.S. Raju, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Jayaprakash, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for



Neelamangala - Mysore 400 kV DIC Transmission Line along with 2 X 315 MVA, 400/220 kV ICTs at Mysore Sub-station in Southern Region.

- b) The transmission charges for the instant asset for 2009-14 period was approved by the Commission vide Order dated 21.2.2011 in Petition No.200/2010.
- c) Additional capital expenditure of ₹172.60 lakh, ₹334.43 lakh and ₹874.62 lakh is claimed for 2011-12, 2012-13 and 2013-14, respectively, on account of compensation paid out of the contingent liability of the project in compliance to District/High Court Order. No additional capital expenditure has been claimed for 2014-19 tariff period.

2. In response to the Commission's query regarding land requirement to carry out the works, the representative of the petitioner submitted that Mysore Sub-station is a new Greenfield Sub-station (commissioned in 2006) which involved acquisition of land and the compensation is towards such land.

3. The representative of the petitioner further submitted that it had made bullet payment of ₹1381.65 lakh in 2013-14 on account of court order towards land compensation for Mysore Sub-station. Consequently, the actual capital expenditure has exceeded the Revised Cost Estimate (RCE) by ₹8100 lakh. The representative of the petitioner requested the Commission to consider the actual capital expenditure. In this regard, the Commission directed the petitioner to submit the approval by Board of Directors or by a Competent Authority (as per delegation of powers) for such increase in capital expenditure along with Revised Cost Estimate approving such increase by 9.12.2015.

4. Learned counsel for TANGEDCO requested for two weeks time to file reply. The Commission directed the respondent to file their reply by 9.12.2015 and the petitioner to file rejoinder by 16.12.2015.

5. The Commission further directed the petitioner to file the replies to queries sought vide letter dated 27.11.2015 on affidavit with copy to respondents by 9.12.2015.

6. The Commission further observed that in case, the above information is not received within the specified date the petition will be disposed on the basis of the information already available on record.

7. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

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